BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

C.P.(I.B) No. 108/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2020

Name of the Company: BMS International (Bombay) LLP
V/s
JBF Petrochemicals Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

Advocate, Mr. Raju Kothari appeared on behalf of Petitioner.

Advocate, Ms. Manvi Damle appeared on behalf of Respondent and submitted that she has filed preliminary reply, the copy of the same has not been furnished to the Petitioner.

Respondent is directed to serve the copy of the preliminary reply to the Petitioner.

On receipt of the preliminary reply, the Petitioner is at liberty to deal with the same.

List the matter for final hearing on 04.11.2020.

CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of September, 2020

SA